

OFFICE OF THE DISTRICT JUDGE
DAKSHIN DINAJPUR AT BALURGHAT
ENGLISH DEPARTMENT

Order No. 131

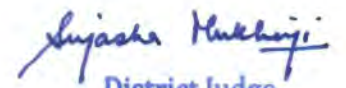
Dated, Balurghat, 02nd May, 2021

Keeping in view the deteriorating Covid-19 pandemic situation and all other facets, the Hon'ble High Court, Calcutta vide Notification No. 1893-G dated 30-04-2021 has directed to prepone the Summer Vacation initially starting from May 24, 2021 to May 3, 2021. The Hon'ble High Court, Calcutta has been further pleased to direct that all District Courts including City Civil Court at Calcutta and City Sessions Court at Calcutta will remain closed for extended Vacation from May 10 to May 15, 2021.

In due compliance of the direction of the Hon'ble High Court, Calcutta, all cases which are listed in the Courts under this Judgeship from May 3, 2021, to May 15, 2021, shall be shifted en bloc and listed as follows:

Listed on	To be listed on
03.05.2021 10.05.2021	24.05.2021
04.05.2021 11.05.2021	25.05.2021
05.05.2021 12.05.2021	26.05.2021
06.05.2021 13.05.2021	27.05.2021
07.05.2021 14.05.2021	28.05.2021
15.05.2021	31.05.2021

In this emergent critical situation, all the Learned Judicial Officers of Dakshin Dinajpur District convened over Video-conference to discuss the modalities to be adopted for smooth functioning of the administration. In resonance, to the directions of the Hon'ble High Court, and after detailed discussion, the following duty roster is being made to take up urgent administrative matters and extremely urgent matters during the vacation period. As the Learned Officer transferred to the Court of Additional District & Sessions Judge, Gangarampur at Buniadpur, Dakshin Dinajpur has not yet joined, urgent administrative matters relating to Buniadpur Sub-division during the vacation period be taken up by the Learned Judge who is on roster duty at Balurghat on that particular day.


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Sl. no.	Name of officer with Designation	Date of duty	Name of the Officer who will be in Standby	Name of the Staff to assist the Learned Officer
1.	Sujasha Mukherji, District Judge, Dakshin Dinajpur at Balurghat.	03-05-2021 and 04-05-2021	Sri Akhilesh Kumar Pandey, Additional District and Sessions Judge, 1 st Court, Balurghat, Dakshin Dinajpur.	1. Sri Pradyut Kr. Roy, Appeal Clerk, 2. Sri Soumya Subhra Chakraborty, Sessions Clerk, 3. Sri Priyajeet Kumar De, Statement Clerk, all attached to District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat.
2.	Sri Akhilesh Kumar Pandey, Additional District and Sessions Judge, 1 st Court, Balurghat, Dakshin Dinajpur.	05-05-2021 to 07-05-2021	Smt. Suparna Ray, Additional District & Sessions Judge, 2 nd Court, Balurghat, Dakshin Dinajpur.	1. Sri Soumya Subhra Chakraborty, Sessions Clerk, District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat. 2. Sri Sujit Dhar Roy, Bench Clerk to the A.D.J., 1 st Court, Balurghat, Dakshin Dinajpur.
3.	Sri Ananta Kumar Singha Mahapatra, Additional District & Sessions Judge, Special Court under Electricity Act, Balurghat, Dakshin Dinajpur.	10-05-2021 to 12-05-2021	Sri Ajayendra Nath Bhattacharya, Additional District & Sessions Judge, 3 rd Court, Balurghat, Dakshin Dinajpur.	1. Dhiraj Bhattacharya, Bench Clerk, Additional District & Sessions Judge, Special Court under Electricity Act, Dakshin Dinajpur at Balurghat. 2. Sri Pradyut Kr. Roy, Appeal Clerk, District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat .
4.	Smt. Suparna Ray, Additional District & Sessions Judge, 2 nd Court, Balurghat, Dakshin Dinajpur.	13-05-2021 and 15-05-2021	Sri Ananta Kumar Singha Mahapatra, Additional District & Sessions Judge, Special Court under Electricity Act, Balurghat, Dakshin Dinajpur.	1. Sri Soumya Subhra Chakraborty, Sessions Clerk, District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat. 2. Biswajit Thakur, Bench Clerk- II, Additional District & Sessions Judge, 2 nd Court, Balurghat, Dakshin Dinajpur.

Sujasha Mukherji
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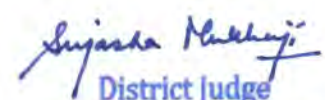
Following arrangement is made for hearing of extremely urgent matters relating to Judicial Proceeding i.e. bail petitions under section 438, 439 of the Code of Criminal Procedure, 1973, statutory bail applications for both the Stations of Dakshin Dinajpur. This arrangement has to be made keeping in mind that the learned Judicial officer transferred as Additional District & Sessions Judge, Gangarampur at Buniadpur, Dakshin Dinajpur has not yet joined.

Sl. no.	Name of officer with Designation	Date of duty	Name of the Staff to assist the Learned Officer
1.	Sri Akhilesh Kumar Pandey, Additional District and Sessions Judge, 1 st Court, Balurghat Dakshin Dinajpur.	06-05-2021	1. Sri Sujit Dhar Roy, Bench Clerk, A.D.J., 1 st Court, Balurghat, Dakshin Dinajpur. 2. Sri Sukhendu Roy, Stenographer, A.D.J., Special Court, Balurghat, Dakshin Dinajpur. 3. Sri Koushik Paul, Stenographer, A.D.J., 1 st Court, Balurghat, Dakshin Dinajpur.
2.	Smt. Suparna Ray, Additional District & Sessions Judge, 2 nd Court, Balurghat, Dakshin Dinajpur .	13-05-2021	1. Sri Swapan Kumar Guha Majumder, Bench Clerk, A.D.J., 2 nd Court, Balurghat, Dakshin Dinajpur. 2. Sri Biswendu Saha, Stenographer, District & Sessions Judge's Court, Dakshin Dinajpur at Balurghat. 3. Sri Uttam Kumar Sarkar, Stenographer, A.D.J., 2 nd Court, Balurghat, Dakshin Dinajpur.

The urgent applications i.e. bail applications under section 438, 439 of the Code of Criminal Procedure, 1973, relating to cases pending at Balurghat be filed in the filing counter at Balurghat on 03-05-2021, 04-05-2021 and 10-05-2021 on and from 11:00 AM to 02:00 PM. Similarly urgent applications relating to cases pending at Buniadpur be filed on in the filing counter at Buniadpur on 03-05-2021, 04-05-2021 and 10-05-2021 on and from 11:00 AM to 02:00 PM.

The email ID and mobile number of Ld. Advocate-on-record must be mentioned in each and every application. The email ID and mobile numbers as provided will facilitate effective communication by electronic form and sending link/meeting ID. No application will be entertained if email ID and phone number is not mentioned. Repeated filing of bail applications and/or filing of bail applications pending the previous bail application is discouraged.

As per the Order of the undersigned the application shall also reflect as to whether the learned lawyer intends to, or has requested for availing any V.C. Station as has already been installed vide District Judge's Office Order No: 120 dated 23-04-2021.


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The filing clerk at respective stations shall make case scrutiny and duly register the applications/cases for listing before Learned Court at Balurghat. **Learned Sessions Judges presiding over on 06-05-2021 and 13-05-2021 may decide the number of urgent cases to be taken up for hearing on a particular day. Such decision should be taken keeping in mind every possible facets and balancing of rights. However in no circumstances, there should be crowding in the Court or hearing in congregation.**

A copy of cases to be heard on 06-05-2021 along with tentative time of hearing be circulated on 05-05-2021 within 05:00 PM. Similarly a copy of cases to be heard on 13-05-2021 along with tentative time of hearing be circulated on 12-05-2021 within 05:00 PM. The System Officer with the assistance of the Sessions Clerk shall ensure compliance.

In spirit of the several Notifications of the Honb'le Court, Calcutta and the Order passed by the undersigned, **Learned Judges shall hear the urgent matter, if any, through video conferencing as per the above Roster Duty. Video-conferencing from residence is discouraged for the Learned Judicial Officers.**

If all requirements as mentioned supra are fulfilled, link/ Meeting ID for video conferencing shall be sent prior to scheduled hearing. All Ld. Advocates and Ld. Public Prosecutor scheduled to appear in a particular proceeding are requested to make ready the required logistics and/or software/app for video conferencing at least 30 minutes before the scheduled time.

The staff assisting the Learned Judicial Officer shall send the link/Meeting ID via the email Id/mobile number furnished by the Ld. Advocate and/or Ld. Public Prosecutor. If the learned lawyer opts for V.C. Station, then link will be sent to the concerned V.C Station.


Once the proceedings have commenced, no other person will be permitted to participate in the virtual hearing, save and except with the permission of the Court. The participants, after joining the hearing shall remain in the virtual room, until they are admitted to virtual hearing.

The difficulties, if any, experienced in connectivity, must be brought to the notice of the Learned Court at the earliest and preferably within 30 minutes of conclusion of hearing on the mobile number/email ID through which the learned lawyer received the link/Meeting ID. No complaint shall subsequently be entertained.

Ld. Advocates, Ld. P.P and other participants shall keep their microphones muted till such time as they are called upon to make submissions.

Any unwarranted disturbance caused during video conferencing may if the Presiding Judge so directs render the proceedings *non-est*.

Necessary staff arrangement be made by the C.A.O in consultation with the Head Clerk.


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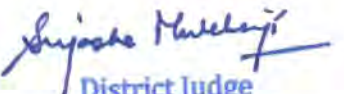
In respect of **Remand Roster of Chief Judicial Magistrate Court, Dakshin Dinajpur at Balurghat and Additional Chief Judicial Magistrate Court, Gangarampur at Buniadpur [Sub-divisional Court]** along with arrangement of staff to assist the Remand Magistrate on and from **03-05-2021 to 15-05-2021** be prepared and communicated to the undersigned by the Chief Judicial Magistrate and Additional Chief Judicial Magistrate in respect of their respective stations **within 02-05-2021**.

The Judicial Magistrates/Remand Magistrates will only take up the police remand file and urgent matters as per the arrangement made by the Chief Judicial Magistrate Court, Dakshin Dinajpur at Balurghat and Additional Chief Judicial Magistrate Court, Gangarampur at Buniadpur [Sub-divisional Court] above irrespective of any holiday remand roster already made for the period mentioned above.

In case of any exigency, the Judicial Magistrates and staff who are on Remand Duty, immediately after the officer and staff in the running roster as above, shall make themselves available in the court and office and such development shall be reported to the undersigned through e-mail. In case any staff remains absent on the stipulated day, the matter should be intimated to the Office of the undersigned through e-mail.

Production of accused persons in new cases or on **execution of Warrant of Arrest pending before any of the Special Courts under NDPS Act, POCSO Act, Electricity Act, S.C. & S.T. Act** at Balurghat be made before the **Court of the Learned Sessions Judge-on-Roster Duty**, at Balurghat. Similarly, any such **production of accused** in any case **pending before the Special Court under NDPS Act, POCSO Act, Electricity Act, S.C. & S.T. Act**, Gangarampur at Buniadpur be made before the **Court of the Learned Sessions Judge-on-Roster Duty**.

Scheduled production of Under Trial Prisoners pending before any of the Special Courts under NDPS Act, POCSO Act, Electricity Act, S.C. & S.T. Act at Balurghat be made through Video Conferencing as earlier, **before the Learned Sessions Judge-on-Roster Duty**. Similarly, **scheduled production of Under Trial Prisoners pending before the Additional District & Sessions Judge, Gangarampur at Buniadpur, Dakshin Dinajpur** be made through Video Conferencing **before the Learned Sessions Judge-on-Roster Duty**. **Scheduled production of Under Trial Prisoners in relation to cases in the police file or any other case other than cases under the Special Acts mentioned before**, pending before any Court, be made through Video Conferencing as earlier, **before the Learned Chief Judicial Magistrate, Dakshin Dinajpur at Balurghat or Learned Additional Chief Judicial Magistrate, Gangarampur at Buniadpur..**


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In order to avail the **right of Statutory Bail** in respect of **Special Courts under NDPS Act, POCSO Act, Electricity Act, S.C. & S.T. Act** applications may be filed, or prisoners' petitions may be forwarded to the Court of the **Learned Sessions Judge-on-Roster Duty**. In all cases a copy of the application or prisoners petition has to be served upon the Learned Public Prosecutor, Dakshin Dinajpur. **The matters may then be placed and heard by the Learned Vacation Judge on 06-05-2021 or 13-05-2021. Such hearing shall also be through Video-conferencing following the existing modalities.**

In order to facilitate and ensure transportation of the Ld. Judges, Judicial Magistrates to and fro, the Nayeb Nazir at Balurghat [as the **Nazir, Nazareth establishment at Balurghat has been tested positive for COVID-19 on 01-05-2021**] is directed to make necessary arrangements of vehicle. In case there is total lock-down declared by the Government the Nayeb Nazir shall identify some pick-up points after consulting the concerned staff as per Roster duty, where from, the staff attending the duty to man the Court, can be picked up and dropped.

The 'Karma Bandhus' in this Judgeship are to ensure that proper cleaning of the Court Premises is maintained according to prevailing circumstances. Periodical sanitization shall also be ensured in liaison with the concerned Department.


(Sujasha Mukherji)

District Judge,

Dakshin Dinajpur at Balurghat
District Judge
Dakshin Dinajpur at Balurghat

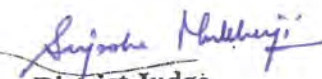
OFFICE OF THE DISTRICT JUDGE, DAKSHIN DINAJPUR AT BALURGHAT

ENGLISH DEPARTMENT

Memo. No. 708(40)/67 Dated, Balurghat, 02nd May, 2021

❖ Copy forwarded for information and taking necessary action to:

- 01-06) The Addl. Dist. & Sess. Judge, 1st /2nd /3rd / F.T./ Spl. Court, Balurghat/ Buniadpur
07-08) The C.J.M / A.C.J.M, Balurghat / Buniadpur
09-00) The Civil Judge (Sr. Division), Balurghat
10-12) The Judicial Magistrate / 2nd Court, Balurghat / Buniadpur
13-14) The Civil Judge (Jr. Division), Balurghat / Buniadpur
15-19) The Judge-in-Charge of Nezarath/Accounts/CD / F & S/ D.R.R, Balurghat
20-23) The Judge-in-Charge of Nezarath/Accounts/CD / F & S Buniadpur
24-00) The Secretary, District Legal Services Authority, Dakshin Dinajpur at Balurghat
25-00) The Principal Magistrate, JJB, Balurghat, Dakshin Dinajpur
26-00) The Secretary, Dakshin Dinajpur District Advocates' Bar Association, Balurghat
27-00) The Secretary, Gangarampur Sub-Divisional Advocates' Bar Association, Buniadpur
28-29) The Secretary, Law Clerk Association, Balurghat/ Buniadpur, Dakshin Dinajpur
30-37) The G.P./P. P./P.P.-in-Ch./A.P.P., Balurghat/ Buniadpur, Dakshin Dinajpur
38-00) The Secretary, Moktar Bar Association, Balurghat
39-00) District Judge's Vernacular Section, Dakshin Dinajpur at Balurghat
40-00) The System Officer, Balurghat, Dakshin Dinajpur


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